

working of the Coir Industry Act, 1953 for the period from 1st April, 1973 to 30th September, 1973, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT—9497/75.]

BOMBAY MOTOR VEHICLES TAX (GUJARAT AMENDMENT RULES, 1974 AND ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table:

(i) A copy of the Bombay Motor Vehicles Tax (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.H./G/74/188/MTA-1271-3236 1-E in Gujarat Government Gazette dated the 23rd August 1974, under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—9499/75.]

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT—9500/75.]

ORDER UNDER DELHI MUNICIPAL CORPORATION ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (I beg to lay on the Table a copy of Order (Hindi and English versions) published in Notification No. U-13021/17/75-DELHI in Delhi Gazette dated the 15th April, 1975 making certain amendments to Order

No. U-13021/17/75-Delhi (i) Dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—9501/75.]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1973-74 AND MINERAL CONCESSION (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table:

(1) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1973-74.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—9502/75.]

(2) A copy of the Mineral Concession (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 22nd March, 1975 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library See No. LT—9503/75.]

GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I beg to lay on the Table:

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat

Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat :—

- (1) Order No. VCT—2373/123875-V dated 14-3-75 in the case of Shri Parsottam Haribhai Zaveri of Veraval, Taluka Veraval in the District of Surat.
- (2) Order No. VCT—3074/83155-V dated 14-3-75 in the case of Shri Gemalsinh Mohansinh of Vadod, Taluka Chauryashi in the District of Surat.
- (3) Order No. VCT -3074/93085-V dated 18-3-75 in the case of Shri Viramsinh Mohansinh Solanki of Surat
- (4) Order No VCT -2075/9005-V dated 20-3-75 in the case of Puspak Cooperative Housing Society, Navasari
- (5) Order No VCT—1473/89023-V dated 20-3-75 in the case of Gold Coin Cooperative Housing Society Ltd, Ahmedabad
- (6) Order No VCT—1474/113311-V dated 20-3-75 in the case of Shri Somabhai Harjibhai Patel of Ganipur, Taluka Dascroi in the District of Ahmedabad.
- (7) Order No. VCT—1474/51625-V dated 20-3-75 in the case of Naroda Ganesh Cooperative Housing Society Limited, Ahmedabad
- (8) Order No VCT/2772/M/22889-V dated 21-3-75 in the case of Proposed Fakhari Cooperative Housing Society Limited, Dahod, District Panchmahals.
- (9) Order No VCT—1875/17188-V dated 21-3-75 in the case of Rupal Cooperative Housing Society Limited, Bhavnagar.
- (10) Order No. VCT—3074/93663-V dated 21-3-75 in the case of Shri Haribhai Govindbhai Harijan of Antoroli, Taluka Palsana in the District of Surat.

- (11) Order No. VCT—1474/12735-V dated 21-3-75 in the case of Shri Rajnikant Ramanlal Shah and others of Ahmedabad.
- (12) Order No. VCT—1574/75830-V dated 25-3-75 in the case of Shri Jainagnath Cooperative Housing Society (Proposed), Amreli.
- (13) Order No. VCT—2374/139437-V dated 25-3-75 in the case of Paradise Cooperative Housing Society Limited, Anand.
- (14) Order No Land/VCT/WS-1653 dated 21-3-75 in the case of Shri Aji Onalt Lokhandwala, Proprietor of M/s. Sarvodaya Iron Industries, Godhra.
- (15) Order No Land/2/C/522 dated 13-3-75 in the case of A. Rajak and Company, Vakhriya Bazar, Veraval District, Junagadh
- (16) Order No L.N.D./VCT/SR-46 dated 14-3-75 in the case of Shri Ahmedbhai Haji Ibrahimbhai Khniwala of Ankleshwar, District, Broach.
- (17) Order No. L.N.D/VCT/SR-70/WS dated 14-3-75 in the case of Broach Muslim Patel Educational Welfare Society, Broach
- (18) Order No L.N.D/VCT/SR-43 dated 29-3-75 in the case of Shri Mohmad Hasanji Koya of Village Kosamadi, Taluka Ankleshwar in the District of Broach.
- (19) Order No. L.N.D./VCT/SR-66 dated 29-3-75 in the case of Shri Ismail Hasanji Mulla of Village Piraman, Taluka Ankleshwar in the District of Broach.
- (20) Order No. VCT/SR/141/7(3) dated 14-3-75 in the case of Dhudabhai Valabbhai Prajapati of Dholaka, District Ahmedabad
- (21) Order No. VCT/SR/214/7(3) dated 21-3-75 in the case of M/s. Patel Govindlal Kokaldas & Company of Manavadar.

- (22) Order No. VTC-SR-37 dated 14-3-75 in the case of Shri Chuni**bbhai Shankerbhai Patel** of Dabhan Taluka Nadiad in the District of Kaira.
- (23) Order No. TNC-VCT-SR dated 29-3-75 in the case of the Chairman of Gana Education Society, Kana Taluka Anand District Kaira.
- (24) Order No. TNC-VCT-SR-37 dated 29-3-75 in the case of Shri Ganshyambhai Kuberbhai Patel of Palana Taluka Nadiad District Kaira.
- (25) Order No. TNC-VCT-SR-9 dated 29-3-75 in the case of Shri Virajibhai Kanjibhai partner of M/s. Megajibhai & Kanjibhai Patel of Borsad Taluka Borsad in the District of Kaira.
- (26) Order No. TNC-VCT-SR-14 dated 29-3-75 in the case of Shri Vithalbhai Maganbhai Patel of Pij Taluka Nadiad in the District of Kaira.
- (27) Order No. TNC-VCT-SR-155 dated 29-3-75 in the case of Shri Kalidas Maganbhai Patel of Malai Taluka Thasara in the District of Kaira.
- (28) Order No. TNC-VCT-SR-38 dated 29-3-75 in the case of Eimes Elcon (India) Limited, Vallabh Vidyanagar Taluka Anand in the District of Kaira.
- (29) Order No. TNC-VCT-SR-124 dated 29-3-75 in the case of Shri Gansyambhai Ambalal Patel of Matpur and Prubhulal Gokaldas Patel of Shakkerpur Taluka Cambay in the District of Kaira.
- (30) Order No. TNC-VCT-SR dated 29-3-75 in the case of Shri Raojibhai Ashabhai Patel of Dabhan Taluka Nadiad in the District of Kaira.
- (31) Order No. VCT-SR-85/74 dated 14-3-75 in the case of Dineshchandra Chhotalal Chahwala & Mahadevrao Bhimrao Nikam, Chief Promoters, Hariom Industrial Coöperative Services Society, Surat.
- (32) Order No. VCT-SR-83/74 dated 14-3-75 in the case of The President Shri Jayantilal G. Vakharia Sheth Dali Chand Virchand Shroff Ashaktashram Hospital, Surat.
- (33) Order No. VCT-SR-286/74 dated 25-3-75 in the case of Secretary Baroda Rayon Corporation, Surat.
- (34) Order No. VCT-SR-101/74 dated 27-3-75 in the case of Shri Noshin Jamshedji Gheyara and Manek Jamshedji Gheyara of Surat.
- (35) Order No. VCT-SR/19/73 dated 26-3-75 in the case of Alembic Glass Industries Limited, Baroda.
- (36) Order No. VCT/WS/872/75 dated 15-3-75 in the case of Shri Arjan Lakhmshi Patel partner of M/s. Patel Brothers & Company, Joravarnagar District, Surendranagar.
- (37) Order No. VCT/WS/424, dated 15-3-75 in the case of Shri Natubhai A. Mehta partner of Priti Machine Tools Corporation, Surendranagar.
- (38) Order No. VCT-WS-928 dated 24-3-75 in the case of Shri G. K. Seth, partner of M/s. Indictro Ceremix, Surendranagar.

(b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders and (ii) for not laying the Hindi versions thereof.

[Placed in Library. See No. LT—9504/75.]

REVISED ESTIMATES FOR 1974-75 AND BUDGET ESTIMATES FOR 1975-76 OF EMPLOYEE'S STATE INSURANCE CORPORATION

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy of the Revised Estimates for the year 1974-75 and Budget Estimates for the year 1975-76 (Hindi and English versions) of the Employee's State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT—9505/75.]